(1)

NOTIFICATION

Home Department,
Mantralaya, Bombay-400 032,
Dated the 20th April 1981.

(583)

Prisons Act, 1894

No.RJM 0979/1-PRS-2. In exercise of the powers conferred by clause (28) of section 59 of the Prisons Act, 1894 (IX of 1894) and of all other powers enabling it in that behalf, the Government of Maharashtra hereby makes the following rules further to amend the Maharashtra Prisons (Facilities to Prisoners) Rules, 1962, namely :-

1. These rules may be called the Maharashtra Prisons (Facilities to Prisoners)(Amendment) Rules, 1981.

2. In the Maharashtra Prisons (Facilities to Prisoners) Rules, 1962 (hereinafter referred to as "the principal rules") for rule 5, the following shall be substituted, namely :-

"5. Scale of interviews - A convicted criminal prisoner shall be entitled to have one interview within a period of one month".

3. In rule 8 of the principal rules, in sub-rule (1), in clause (a), the words and figure "Class-I convicted prisoners and" shall be deleted.

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4. In rule 17 of the principal rules, for sub-rule (3), the following shall be substituted, namely :-

"(3) Prisoners may be allowed to write two letters per calender month, one at Government cost and one at their own cost".

5. In rule 18 of the principal rules, the words and figures "in class I or Class II" shall be ~~deleted~~ deleted.

6. For rule 29 of the principal rules, the following shall be substituted, namely :-

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"29. Supply of newspapers - One copy of a daily newspaper in English or in one of the regional languages out of the newspapers which are in the list approved by the State Government, shall be supplied free of charge to convicted criminal prisoners at the discretion of the Superintendent for every twenty prisoners or less.".

7) Rule 43 of the principal rules shall be deleted.

By order and in the name of the Governor of Maharashtra,

M.S. Chitale
Assistant Secretary to Government.

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No.RJM 0979/16-PRS-2,
Home Department,
Mantralaya, Bombay-400 032,
Dated the April 1981.

Copies forwarded with compliments, for information to:-

The Inspector General of Prisons,
State of Maharashtra, Pune,
All Deputy Inspectors General of Prisons,
All Superintendents of Central and District Prisons,
The Principal, Jail Officers' Training School,
Yeravda, Pune,
The Principal, Borstal School, Kolhapur,
The Law and Judiciary Department (B-Branch).

(M.S. Chitale)
Assistant Secretary to the Government of Maharashtra,
Home Department.

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